

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 249 OF 2018 & IA No. 347 of 2019

Dated : 28th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Anand Kumar Ganesan

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N.Sharma for R-1

ORDER

IA No. 347 of 2019
(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, delay in filing reply is condoned. Reply is taken on record. Application is disposed of.

APPEAL NO. 249 OF 2018

Learned counsel for the Appellant seeks four weeks' time to file rejoinder. Four weeks' time is granted. Learned counsel for the Appellant may file rejoinder on or before 26.04.2019 with advance copy on the other side.

List the matter on **16.05.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson